



ଓଡ଼ିଶା ସରକାର  
ରାଜସ୍ୱ ଓ ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା ବିଭାଗ  
(ବିପର୍ଯ୍ୟୟ ପରିଚାଳନା)  
**GOVERNMENT OF ODISHA**  
**REVENUE & DISASTER MANAGEMENT DEPARTMENT**  
**(DISASTER MANAGEMENT)**

By Fax/e-mail/Post

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No. 2280 /R&DM(DM)

Date: 22-04-2020

From

Pradeep Jena, IAS  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)

To

The Principal Secretary to Govt., Panchayati Raj & DW Dept.  
The Principal Secretary to Govt., Housing & UD Dept.

**Sub: Procedure for Registration and Quarantine Arrangement for the people stranded in other States who intend to come to Odisha after the lockdown is over**

Sir,

The State Government vide orders No.2232/ R&DM(DM) dated 17.04.2020 and No.2235/R&DM(DM) dated 17.04.2020 have authorised the Gram Panchayats and the Urbal Local Bodies (ULBs) to make arrangements for registration and quarantine of the people stranded in other States who intend to come to Odisha after the lockdown is over. For implementation of the same, the Government have further directed as follows:-

1. Every GP and ULB will have a registration facility to facilitate return of the people intending to return to the State after the lockdown. The family members, relatives of such people will register with the facility. The person intending to return may also register directly with the concerned GP/ ULB. The GP/ ULB may also register the names of such people *suo motu* on getting information from appropriate sources.
2. GPs/ ULBs may utilize web based solution to facilitate registration process. Panchayati Raj & DW Department may develop web application at the earliest and roll out the same both for rural and urban areas. Appropriate formats for rural and urban areas may be developed to enable people to register properly.
3. PR&DW Department will identify a nodal officer for each GP to be called as Gram Panchayat Nodal Officer (GPNO) who will facilitate registration. Similarly,

H&UD Department will identify a nodal officer for one or a cluster of wards to be known as Ward Nodal Officer (WNO). The website may contain the name and telephonic contact number of such officers for prospective applicants to contact for smooth and hassle-free registration.


4. Every quarantine person shall be stamped with date in indelible ink. Panchayati Raj & DW Department will requisition required quantity of indelible ink from Mysore facility for both the Departments.
5. Panchayati Raj & DW Dept. will issue detailed guidelines and directions to the Sarpanches to make necessary arrangements for quarantine facility including accommodation, food, water, bathing facility, sanitation and treatment.
6. Similar instruction shall be issued by the Housing & UD Department for making arrangements in institutional quarantine facilities.
7. Where persons are allowed home quarantine, proper sticker must be affixed on the front of the house. Such person(s) must be closely monitored to ensure that they abide by and adhere to quarantine guidelines of Health & Family Welfare Department.
8. H&UD Department may make arrangement in coordination with hotels for quarantine of people on payment by the persons who wish to avail such facility. The expenditure on such paid quarantine facility shall be borne by the person concerned who shall abide by rules, regulations and terms & conditions, if any, of the paid quarantine facility.
9. PR&DW Department and H&UD Department may make detailed arrangement for proper monitoring of the quarantined persons.
10. The expenditure on provision of temporary accommodation, food, drinking water, sanitation and medical care, etc. for the people in quarantine camps (other than home quarantine) shall be met out of State Disaster Response Fund (SDRF). Permanent nature of constructions may not be booked to SDRF.
11. Upon successful completion of quarantine period in the institutional quarantine facility, Government in respective Departments may make all arrangements for payment of incentive for which detailed guidelines may be issued in consultation with and concurrence of Finance Department, if required.

Yours faithfully,

  
22/04/2020  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)


**Memo No. 2281/R&DM(DM) Date: 22-04-2020**

Copy forwarded to the Private Secretary to Hon'ble Chief Minister/ Private Secretary to all Ministers/ Chief Secretary/ Development Commissioner/ Agriculture Production Commissioner for kind information.

  
22/4/2020  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)

**Memo No. 2282/R&DM(DM) Date: 22-04-2020**

Copy forwarded to the Addl. Chief Secretary/ Principal Secretary/ Commissioner-cum-Secretary of all Departments/ Director General of Police/ Director General of Police, Fire Services/Police Commissioner, Bhubaneswar-Cuttack/ All Collectors/ All Superintendents of Police/ All Municipal Commissioners for kind information and immediate necessary action.

  
22/04/2020  
Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)